

Central Administrative Tribunal, Principal Bench

O.A.No.528/97

(3)

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 28th day of April, 1997

Shri Amar Nath Tewari  
s/o Shri Shambhoo Nath Tewari  
Head Booking Clerk  
Northern Railway  
Railway Station  
Delhi. Applicant

(By Shri B.S.Mainee, Advocate)

D. Vs.

Union of India through

1. The General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Divisional Railway Manager  
Northern Railway  
State Entry Road  
New Delhi.
3. The Sr. Station Manager  
Northern Railway  
Railway Station  
Delhi. Respondents

(By Shri B.S.Jain, Advocate)

O R D E R(Oral)

Learned counsel for the applicant wishes to withdraw the application as the applicant would like to represent before the respondents for obtaining the reliefs prayed for. Learned counsel for the respondents has no objection. In view of this, the OA is disposed of as withdrawn. The applicant will be at liberty to approach this Tribunal in case he is not satisfied with the action taken by the respondents, in accordance with law. No costs.

*Rao*

(R.K.AHOOJA)

MEMBER(A)

/rao/